



**HIGH COURT OF JUDICATURE FOR RAJASTHAN  
BENCH AT JAIPUR**



S.B. Criminal Miscellaneous Bail Application No. 3813/2026

Shubham Gurjar S/o Shri Guman Singh, Aged About 29 Years, R/o Kherwal, Police Station Sadar, District Dausa, Rajasthan. (Presently Confined At District Jail, Jaipur)

----Petitioner

Versus

State of Rajasthan through PP

----Respondent

Connected With

S.B. Criminal Miscellaneous Bail Application No. 5566/2026

Yash Purohit S/o Suresh Chand Purohit, Aged About 29 Years, R/o Old Bus Stand Pratapur, Police Station Garhi, District Banswara. (Accused Petitioner Presently Confined In Central Jail, Jaipur).

----Petitioner

Versus

State of Rajasthan through PP

----Respondent

S.B. Criminal Miscellaneous Bail Application No. 5568/2026

Vinay Chauhan S/o Manoj Kumar Chauhan, Aged About 26 Years, R/o Ashok Vihar Colony, Dholpur, Police Thana Nihaalganj, District Dholpur. (At Present In Central Jail Jaipur)

----Petitioner

Versus

State of Rajasthan through PP

----Respondent

S.B. Criminal Miscellaneous Bail Application No. 5899/2026

Dayaram Gurjar S/o Narayan Ram Gurjar, R/o Rajota, P.s. Khetri, District Jhunjhunu (Presently Confined In Central Jail Jaipur).

----Petitioner

Versus

State of Rajasthan through PP

----Respondent





S.B. Criminal Miscellaneous Bail Application No. 5900/2026

Avinash Saini S/o Shivlahari Saini, Aged About 27 Years, R/o Village Sakat, Tehsil Rajgarh, P.s Tahla, Alwar. (At Present Confined In Central Jail Jaipur).

----Petitioner

Versus

State of Rajasthan through PP

----Respondent

S.B. Criminal Miscellaneous Bail Application No. 5901/2026

Sarwan Lamror S/o Sukh Ram Lamror, Aged About 26 Years, R/o Kumhara Road, Naadsar, P.s. Bhopalgarh District Jodhpur, Rajasthan. (At Present Accused Is Confined In Central Jail, Jaipur).

----Petitioner

Versus

State of Rajasthan through PP

----Respondent

S.B. Criminal Miscellaneous Bail Application No. 5902/2026

Prateek Chaudhary S/o Rameshwar Chaudhary, Aged About 30 Years, R/o Rijhani, Police Station Dhanuri, District Jhunjhunu, At Present D Block, Near Jai Public School, Basant Vihar, Jhunjhunu.

----Petitioner

Versus

State of Rajasthan through PP

----Respondent

S.B. Criminal Miscellaneous Bail Application No. 5903/2026

Dinesh Kumar S/o Kundanlal, Aged About 36 Years, R/o Mirzwas, Police Station Barala, District Sikar. (Central Jail Jaipur).

----Petitioner

Versus

State of Rajasthan through PP

----Respondent





S.B. Criminal Miscellaneous Bail Application No. 6337/2026

Ravi Kumar Gurjar S/o Mansingh Gurjar, Aged About 27 Years, R/o Gudhachandraji, Nadoti, District Karauli. (At Present In Central Jail, Jaipur).

----Petitioner

Versus

State of Rajasthan through PP

----Respondent

Connected with

S.B. Criminal Miscellaneous Bail Application No. 6338/2026

Vikas Yadav S/o Indraj Yadav, Aged About 26 Years, R/o Village Chowki Gordhanpura, Police Station Sarund, District Kotputli-Behror. (At Present In Central Jail, Jaipur).

----Petitioner

Versus

State of Rajasthan through PP

----Respondent

Connected with

S.B. Criminal Miscellaneous Bail Application No. 6676/2026

Narendra Singh S/o Pawan Singh, Aged About 28 Years, R/o Khatehpura, Police Station Sadar, Jhunjhunu, District Jhunjhunu (Rajasthan) (At Present Confined In Central Jail Jaipur, District Jaipur)

----Petitioner

Versus

The State of Rajasthan through PP

----Respondent





S.B. Criminal Miscellaneous Bail Application No. 7241/2026

Manish Chandela S/o Pooran Chand Gurjar, Aged About 25 Years, R/o Shiv Colony, Tijara Fatak, Alwar, Police Station Shivaji Park, District Alwar, At Present Jaswant Nagar, Telco Chauraha, Police Station Shivaji Park, Alwar. (At Present In Central Jail, Jaipur).

----Petitioner

Versus

State of Rajasthan through PP

----Respondent

S.B. Criminal Miscellaneous Bail Application No. 7295/2026

Vicky Samota S/o Omprakash Samota, Aged About 28 Years, R/o Kotada, Police Station Sadar Neem Ka Thana, District Sikar (At Present Confined In Central Jail Jaipur)

----Petitioner

Versus

The State of Rajasthan through PP

----Respondent

S.B. Criminal Miscellaneous Bail Application No. 7501/2026

1. Deepesh Yadav S/o Shri Mahendra Singh Yadav, Aged About 26 Years, R/o Majri Khurd, Police Station Neemrana, District Kotputli-Behror. (At Present Confined In Central Jail, Jaipur).
2. Ishwar Yadav S/o Shri Hosiyaar Singh Yadav, Aged About 32 Years, R/o Silarpur, Police Station Neemrana, District Kotputli-Behror. (At Present Confined In Central Jail, Jaipur).

----Petitioners

Versus

The State of Rajasthan through PP

----Respondent

S.B. Criminal Miscellaneous Bail Application No. 8298/2026

Karan Singh Gurjar S/o Shishram Gurjar, Aged About 30 Years, R/o Ward No. 29, Neem Ka Thana, Police Station Kotwali, District Sikar. (At Present Petitioner Is Confined In Central Jail Jaipur).

----Petitioner

Versus





State of Rajasthan through PP

-----Respondent

For Petitioner(s)	:	Mr. Amit Puri Mr. Chandra Shekhar Mr. Anuj Kumar Bassi Mr. Nikhil Saini Mr. Mohar Pal Meena Mr. Sahaj Veer Baweja Mr. Hemant Nahta Mr. Rajat Ranjan Mr. Raj Kumar Kasana
For Respondent(s)	:	Mr. Rajesh Chaudhary, GA-cum-AAG with Mr. Vijay Yadav, AGA, Mr. Vinod Sharma, AAAG Mr. Jitendra Nawariya, Dy. SP, SOG, Jaipur, in person

**HON'BLE MR. JUSTICE RAVI CHIRANIA (V.J.)**

**Order**

1.	Date of conclusion of Arguments	25.06.2026
2.	Date on which the order was reserved	25.06.2026
3.	Whether the full order or only operative part is pronounced	Full
4.	Date of pronouncement	30.06.2026

1. Instant bail applications have been filed by the petitioners under Section 483, B.N.S.S., 2023 who were arrested in connection with FIR No. 08/2026, dated 04.02.2026, registered at Special Police Station SOG, District ATS & SOG, for the offences punishable under Sections 420, 467, 468, 471 and 120B of IPC, 1860 and Section 66D of the Information Technology Act, 2000.

2. Learned counsel for the petitioners, though having common facts, while arguing their cases independently, submitted that petitioners got their MBBS Degree from Kazakhstan, Georgia and other countries respectively after completing their course.



Thereafter, they were required to appear in Foreign Medical Graduate Examination ('**FMGE**') and only after clearing the said Examination, they become eligible to do the mandatory internship and on completion of the same, they would have become eligible for registration with Rajasthan Medical Council to practice as a Doctor in the State of Rajasthan.

3. Learned counsel submitted that their degrees as they acquired, are not in dispute, however, the SOG registered the first FIR bearing No. 34/2025 on 16.07.2025 in which charge-sheet was filed on 25.02.2026. Learned counsel further submitted that initially the FIR was registered against three persons, however, **later on, others were also falsely implicated in the case, who are petitioners herein, by the impugned FIR No. 8/2026.** In the said FIR, 86 persons have been already been named, arrested uptill now and several more are under investigation.

4. Learned counsel fairly admitted that some of the petitioners appeared in the FMGE Examination however, they could not clear the same. But when the fact of fake clearance certificate came to their knowledge, some of them either did not use the certificate and/or withdrew their mandatory internship from their respective hospitals which they were doing at that time.

5. Learned counsel further submitted that the conduct of petitioners is not so serious in nature as alleged in the impugned FIR, considering their status as students at that time and did not misused their degree professionally. Learned counsel further submitted that in absence of any criminal antecedents of any nature in the past, petitioners herein may be enlarged on bail.





6. Learned Government Advocate-cum-Additional Advocate General along with Investigating Officer of the case, who is present before the Court, strongly opposed the bail application and submitted that though petitioners are students, they all appeared for the FMGE and despite multiple attempts, failed to clear the same. Thereafter, petitioners came in contact with a gang, which provided fake FMGE clearance certificates to them, namely Subham Gurjar and other co-accused persons as named in the FIR No. 34/2025 and later on as named in FIR No.8/2026.

7. It was further informed that the members of the gang used the clearance certificate of the successful candidates and placed the details of the petitioners herein on those certificates. These certificates were used by the petitioners herein for submitting their internship application on the basis of which, almost all of them started their internship in the respective Government and Private Hospitals. It is only when the matter was reported and investigated, many of them destroyed the certificate, withdrew their internship from the concerned Hospital and are now behind the bars.

8. Learned GA-cum-AAG further submits that up till now, only 86 persons have been arrested and more than 78 persons are under investigation and this number can increase further. It was further informed that the charge-sheet was filed on 01.05.2026 and supplementary charge-sheet was filed on 22.06.2026 and the matter is still under investigation and many more persons may be arrested having such kind of fake certificates in the State of Rajasthan. In view of the above, it was prayed that the petitioners, having such serious conduct where they were going to





practice as professional Doctors on the basis of fake certificates, which carries the potential to endanger life of a common man, do not deserve to be enlarged on bail.

9. Heard learned counsel for the parties and perused the material available on record.

10. In view of the charge-sheet as filed in the case, arguing counsel admitted that petitioners have acquired the degree of MBBS at the relevant time, which is not in dispute, however, they remained unsuccessful as none of them was able to clear their FMG Examination. It is not in dispute that they all used their certificate of Doctors, which did not belong to them as per the record and verification done by the SOG in this case. It is also not in dispute that after the matter came into investigation, they either destroyed the certificates or withdrew their internship. It is further not in dispute that no one among them was able to get himself registered with the Rajasthan Medical Council and was able to work as a professional Doctor. All of them are students as on date. Though, the petitioners are students, however, their admitted act of using fake certificates of FMGE clearly shows that despite having the professional degrees, they did the above mentioned serious act, which cannot be taken lightly in the given facts and circumstances.

11. While noticing that more persons may be arrested as the matter is still under investigation, while Mr. Hemant Nahta and Mr. Sahaj Veer Baweja, argued that petitioners are entitled to be enlarged on bail as the charge-sheet was not filed within time. In reply to the same, learned GA-cum-AAG pointed out that the





charge-sheet was filed well in time on 01.05.2026 and thereafter, the supplementary charge-sheet was also filed on 22.06.2026.

12. This Court, after considering the overall facts and circumstances of the case and noticing the serious conduct of the petitioners and various issues as raised by counsels for the respondents, is not inclined to enlarge the present petitioners on bail, at this stage.

13. Accordingly, the bail applications are dismissed.

(RAVI CHIRANIA (V.J.)),J

PAYAL DHAWAN